

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**CP-124/2016**

**IN THE MATTER OF:**

Somani Gupta Financial Pvt. Ltd.

.... Applicant/petitioner

**Order under Section 391 to 394 of the Companies Act**

**Order delivered on 28.11.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioner : Mr. Vinay Shukla, Adv.

For the OL, Delhi : Mr. Amish Tandon, Mr. Ajeyo Sharma, Advs.

For RD(NR) Delhi/ROC, Delhi : Mr. Manish Raj, Co. Prosecutor

**ORDER**

Mr. Manish Raj, learned Company Prosecutor for the RD states that order dated 02.11.2017 shall be complied with and some more time be granted. Let the needful be done within two weeks with a copy in advance to the Counsel for the petitioner.

It is appropriate to mention that the petitioner has filed an affidavit with regard to prosecution under the Companies Act, 2013 or any other statute.

List for arguments on 8<sup>th</sup> January, 2018.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

Sd/-

(DEEPA KRISHAN)  
MEMBER(TECHNICAL)